

(f) performances of the public sector plants on each item referred to above?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH NAWAZ KHAN): (a) and (d) A Statement is laid on the Table of the House. (Statement No. I) [Placed in Library. See No. LT 8131/74].

(b), (c) and (e) The information is collected and will be laid on the Table of the House

(f) A Statement is laid on the Table of the House (Statement No II). [Placed in Library. See No LT 8131/74].

12 hrs.

PAPERS LAID ON THE TABLE

SUPREME COURT JUDGES (TRAVELLING ALLOWANCE) AMENDMENT RULES, 1974

श्री विधि, न्याय और कानून कार्य मंत्रालय में राज्य मंत्री (श्री नीतिराज विहू चौधरी) अध्यक्ष महोदय, मैं उच्चतम न्यायालय न्यायाधीश (सेवा की शर्तें) अधिनियम, 1958 की धारा 24 की उपधारा (3) व अन्तर्गत उच्चतम न्यायालय न्यायाधीश (यात्रा भत्ता) समोधन नियम, 1974 (हिन्दी तथा अंग्रेजी संस्करण), जो भारत के राजपत्र दिनांक 15 जून, 1974 में अधिमूचना संख्या सा० सा० नि० 579 में प्रकाशित हुए थे, की एक प्रति तथा एक व्याख्यात्मक ज्ञापन सभा पटल पर रखता हूँ।

[Placed in Library See No LT-8125/74]

FINANCE ACCOUNTS OF THE UNION GOVERNMENT FOR 1970-71 AND NOTIFICATION UNDER CUSTOMS ACT, 1962

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): Sir, on

behalf of Shri K. R. Ganesh, I lay on the Table:

- (1) A copy of the Finance Accounts of the Union Government for the year 1970-71 (Hindi version) [Placed in Library. See No. LT-8125/74]
- (2) A copy of Notification No. G S.R. 358(E) (Hindi and English versions) published in Gazette of India dated the 1st August, 1974, under section 159 of the Customs Act, 1962 together with an explanatory memorandum [Placed in Library. See No. LT-8124/74]

Drugs (Prices Control) Amendment Order, 1971 and Review and Annual Report of Hindustan Organic Chemicals Ltd. Resawani, Maharashtra for 1972-73 with Audited Accounts etc.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH NAWAZ KHAN). I lay on the Table:

- (1) (i) A copy of the Drugs (Prices Control) Amendment Order 1971 (Hindi and English versions) published in Notification No S.O. 226A in Gazette of India dated the 11th January, 1971. under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-8126/74].

- (2) A copy each of the following papers (Hindi and English versions) under sub-section